NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No. 162/(MAH)/2016 IA No. 15/2016

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2016

NAME OF THE PARTIES: M/s. Sigrun Realties Ltd.

V/s. M/s. First Virasat Realcon Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 637A of the Companies Act 1956.

S. No. NAME DESIGNATION

SIGNATURE

Adv. Mayor Chetty & Adv.

Archon Chah ilb Rajani Ascociates

-f.1

Mr. Sankalp Anantwa afor Soinivas Atreya holdry for Mr. € N kuman. for Petitiones

ORDER

I.A. NO. 15/2016 IN T.C.P. NO. 162/637A/NCLT/MB/MAH/2016

- From the side of the Petitioner, Ld. Advocate Mr. Mayur Khandeparkar is present. From the side of the Respondent Ld. Advocate Mr. Sankalp Anantwaris present.
- At the outset, an Order of Hon'ble High Court of Bombay dated 23rd November, 2016 is referred. According to this Order, Registrar of Companies, Mumbai shall not make any uploading on its website in respect of the Respondent Company for a period of six weeks from passing of the said Order. Relevant portion of the said Order reads as follows: Mes

- "i. The Registrar of Companies, Mumbai shall not make any uploading on its website with respect of the Appellant Company for a period of six weeks from today.
- ii. The NCLT shall consider the interim application after notice to the parties within a period of six weeks from today. In the event, for any reason, it is not possible for the NCLT to dispose of the interim application within six weeks, it shall consider whether or not to continue the protection granted by this order during the pendency of the interim application.
- iii. For a period of six weeks from today, none of the assets of the Appellant Company shall be disposed of.
- iv. There shall be no meeting of the Board of Directors of the Appellant Company from the period of six weeks from today."
- 3. However, after a brief discussion and with mutual consent of both the sides, the pleadings will be completed as per following schedule:
- Respondent in C.P. 162/2016 shall file the Reply on or before 16th January, 2017.
- b) Respondent of I.A. 15/2016 shall file the Reply by 16th January, 2017.
- Rejoinder, if any, by either side shall be filed on or before 27th January, 2017.
- d) After completion of pleadings, let this matter be fixed for hearing on 8th February, 2017.
- 4. Directions given by the Hon'ble High Court, Bombay shall remain in force till the next date of hearing.

sd/-

Dated 20.12.2016

Shri M.K. Shrawat Member (Judicial)